

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1912

ANSWERED ON:02.12.2011

SCHEDULED TRIBES AND OTHER TRADITIONAL FOREST DWELLERS (RECOGNITION OF FOREST RIGHTS) ACT, 2006

Laguri Shri Yashbant Narayan Singh; Vasava Shri Mansukhbhai D.

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether shortcomings have been pointed out in the provisions of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 regarding the natural habitat of wildlife;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS(SHRI MAHADEO SINGH KHANDELA)

(a) to (c): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 contains provisions relating to (i) determination and notification of "critical wildlife habitats" in the National Parks and Sanctuaries to be kept as inviolate for the purposes of wildlife conservation, (ii) modification or resettlement of the forest rights recognized under the Act in critical wildlife habitats of National Parks and Sanctuaries for the purposes of creating inviolate areas for wildlife conservation, and for (iii) protection of the wildlife, forest and bio-diversity and stopping any activity which adversely affects the wild animals, forest and the bio-diversity by the holders of any forest right, Gram Sabha and village level institutions in areas where there are holders of any forest right. The Joint Committee of Ministry of Environment & Forests and Ministry of Tribal Affairs have raised conceptual and definitional issues regarding Critical Wildlife Habitats which is under process in the Ministry.